

November, 1970. [Placed in library. See No. LT-257/71.]

- (2) The Navy (Pension) Third (Amendment) Regulations, 1970, published in Notification No. S. R. O. 461 in Gazette of India dated the 28th November, 1970. [Placed in library. See No. LT-257/71.]
- (3) The Navy (Discipline and Miscellaneous Provisions) First Amendment Regulations, 1971, published in Notification No. S. R. O. 65 in Gazette of India dated the 30th January, 1971. [Placed in library. See No. LT-254/71.]

SHRI SEZHIYAN (Kumbakonam) : The papers were published in the Gazette of India in November, 1970 and after that there have been two sessions. Why should there be so much delay in laying them?

SHRI JAGJIWAN RAM : I shall look into it.

NOTIFICATIONS UNDER DELHI
DEVELOPMENT ACT.

**THE MINISTER OF STATE IN THE
MINISTRY OF WORKS AND HOUSING
(NIRMAN AUR AWAS MANTRALAYA
MEN RAJYA MANTRI) (SHRI I. K.
GUJRAL) :** I beg to lay on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 58 of the Delhi Development Act, 1957 :-
- (i) The Delhi Development Authority (Management and Disposal of Housing Estates) Regulations, 1968, published in Notification No. S. O. 1457 in Gazette of India dated the 27th April, 1968.
- (ii) The Delhi Development Authority (Management and Disposal of Housing Estates) Amendment Regulations, 1968, published in Notification

No. S. O. 1755 in Gazette of India dated the 19th May, 1969.

- (iii) A copy (Hindi and English versions) of the Delhi Development Authority Resolution No. 299 dated 24.12.1970 regarding omission of regulation No. 59 of the Delhi Development Authority (Management and Disposal of Housing Estates) Regulations, 1968.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above documents. [Placed in Library. See No. LT-258/71.]

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I want to raise a point about delay.

MR. SPEAKER : Did you give notice ?

SHRI JYOTIRMOY BOSU : Notice is not necessary. I will give in future, plenty of it.

MR. SPEAKER : Why do you want to raise it on every item ?

SHRI JYOTIRMOY BOSU : We are the checks and balances to see that the Government is kept on its toes.

SHRI I. K. GUJRAL : My hon. friend has not read the Order Paper. I have laid also a statement showing reasons for delay in laying the papers.

SHRI JYOTIRMOY BOSU : It is not convincing.

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**THE MINISTER OF STATE (DEFENCE
PRODUCTION) IN THE MINISTRY OF
DEFENCE (RAKSHA MANTRALAYA
(RAKSHA UTPADAN) MEN RAJYA**

MANTRI) (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (1) Annual Report of the Garden Reach Workshops Limited, Calcutta for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-256/71.*]
- (2) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-255/71.*]

NOTIFICATION UNDER PASSPORTS ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (VEDESH MANTRALAYA MEN UP-MANTRI) (SHRI SURENDRA PAL SINGH): I beg to lay on the Table a copy of notification No. G.S.R. 393 (Hindi and English versions) published in Gazette of India dated the 17th March, 1971 under sub-section (3) of section 24 of the Passports Act, 1967. [*Placed in Library. See No. LT-259/71.*]

12.34 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha :-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Indian Telegraph (Amendment) Bill, 1971 which has been passed by the Rajya Sabha at its sitting held on the 26th May, 1971."

INDIAN TELEGRAPH (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Indian Telegraph (Amendment) Bill, 1971, as passed by Rajya Sabha.

ELECTION TO COMMITTEE

CENTRAL ADVISORY COMMITTEE FOR THE NATIONAL CADET CORPS.

THE MINISTER OF DEFENCE (RAKSHA MANTRI) (SHRI JAGJIVAN RAM): I beg to move :

"That in pursuance of sub-section (1) of section 12 of the National Cadet Corps Act 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is :

"That in pursuance of sub-section (1) of section 12 of the National Cadet Corps Act 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.